

pilations have been received and the Board is considering them.]

Shri N. Sreekantan Nair: May I know whether there is any scheme to write international or English names in Hindi letters?

Shri K. D. Malaviya: It is not the function of this Board about which I have answered the question.

Shri V. P. Nayar: May I take it that all the internationally accepted terms are to be translated into Hindi under this scheme?

Shri K. D. Malaviya: All these questions are being considered.

सेठ गोविन्द दास : क्या माननीय मंत्री जी को यह बात मालूम है कि जो अभी हमारे एक माननीय सदस्य ने पूछा कि कोई इंटर-नेशनल चीज इस तरह की है तो ऐसी कोई चीज दुनिया में नहीं है, और सब जगह भिन्न भिन्न भाषाओं में यह जो वैज्ञानिक शब्दावली है वह तैयार की जाती है? इसीलिये, हिन्दी साहित्य सम्मेलन ने इस सम्बन्ध में बहुत बड़ा काम किया है। और क्या माननीय मंत्री जी हिन्दी साहित्य सम्मेलन के उस काम को भी मद्देनजर रखेंगे?

श्री के० डी० मालवीय : जी, हां, यह मैं ने अभी माननीय सदस्य से सुना।

उपाध्यक्ष महोदय : मंत्री जी ने अभी यही जवाब दिया।

GENERAL ELECTIONS

*1166. **Shri B. N. Misra:** (a) Will the Minister of Law be pleased to state how much expense Government have incurred over Election Tribunals upto this time in connection with the General Elections held in 1952 and what is the recurring expense over the tribunals per month since January, 1953?

(b) Has any time limit been fixed for the disposal of these cases pending before the Tribunal?

The Deputy Minister of External Affairs (Shri Anil K. Chanda): (a) A statement showing the expenditure incurred in connection with the Tribunals upto the 1st March 1953 is laid on

the Table of the House. [See Appendix VIII, annexure No. 14.] Regarding recurring monthly expenditure, the information will have to be collected separately and will be laid on the Table in due course, if so desired.

(b) No.

Shri B. N. Misra: What is the number of election tribunals in India for deciding these petitions, and how many are still functioning?

Shri Anil K. Chanda: The total number of tribunals set up is 63, of which 45 were functioning on the 1st of March.

Shri B. N. Misra: Will the Minister be pleased to state if the Government is contemplating to give jurisdiction to the respective High Courts of the States to try and hear the election petitions in future?

Shri Anil K. Chanda: It is not under contemplation of the Government at present.

Shri Dabhi: May we know the number of election petitions pending at present, in each State?

Shri Anil K. Chanda: State by State, or total? Altogether there were 314 election petitions of which 122 have been decided, and 192 are still pending before the tribunals.

Shri K. K. Basu: In view of the urgency of the thing, may we know how long Government expect it would take to decide the cases?

Shri Anil K. Chanda: It is very difficult to anticipate when they would be all finished.

Shri Punnoose: Can the Government tell us how Pepsu has the largest amount of expenditure, though the number of tribunals there is small?

Shri Anil K. Chanda: In Pepsu, the number of tribunals is small, but the number of cases covered is much more.

QUASI-PERMANENT LAND ALLOTMENT IN PUNJAB

*1167. **Shri Ras Dass:** Will the Minister of Rehabilitation be pleased to state:

(a) when the quasi-permanent land allotment made in the Punjab State will be made permanent; and

(b) whether any dead line has been fixed after which there will be no revision of the land allotments made in the Punjab State?

The Minister of Rehabilitation (Shri A. P. Jain): (a) The question can arise only after the rights, title and interests of the evacuees in the land have been extinguished by law.

(b) No allotment made under the quasi-permanent land allotment scheme can be cancelled or varied after the 22nd July, 1952, except in the circumstances enumerated in the statement laid on the Table of the House. [See Appendix VIII, annexure No. 15.]

Shri Gidwani: When is it contemplated to extinguish the titles and rights of the evacuees?

Shri A. P. Jain: The matter is under consideration of the Government.

Shri Nanadas: May I know whether this land belongs to the Government or it is acquired from private proprietors?

Shri A. P. Jain: The land belongs to persons who have migrated to Pakistan and have become evacuees.

RE-CLASSIFICATION OF CITIES

*1168. **Shri Vittal Rao:** Will the Minister of Finance be pleased to state whether any decision has been arrived at in connection with the re-classification of cities according to population for the purpose of compensatory allowance granted to Central Government employees?

The Deputy Minister of Finance (Shri M. C. Shah): Yes Sir, necessary orders have been issued.

Shri Vittal Rao: May I know whether the employees will be paid with retrospective effect from 1st April, 1951, the date when the census was completed?

Shri M. C. Shah: No, Sir. These orders will take effect from 1st October, 1952.

Shri Punnoose: May I know if the Government is aware of such an assurance given by the Railway Minister to the employees?

Shri M. C. Shah: I am not aware.

Sardar A. S. Saigal: Is it a fact that Poona is re-classified for the employees of the Central Government?

Shri M. C. Shah: Yes, Sir.

Sardar A. S. Saigal: Will they get the benefit from 1st April, 1953?

Shri M. C. Shah: No. They will get the benefit from 1st October, 1952.

Shri Vittal Rao: May I know the reason for deviating and paying them from 1st October, 1952, when the census was completed in April, 1951?

Shri M. C. Shah: That matter was considered and orders were passed on 16th March, 1953, and the orders will come into effect from 1st October, 1952. The provisional population figures came before the Department and immediately the matter was taken up; then, the final figures came, and Government have passed orders.

Shri Vittal Rao: The census figures were published as long ago as 1952.

Mr. Deputy-Speaker: The hon. Member is getting into an argument which is not accepted.

NATIONAL SAVING SCHEME

*1157. **Shri Jasani:** (a) Will the Minister of Finance be pleased to state whether the department opened by the Government of India for the National Savings Scheme is permanent or temporary?

(b) What are the facilities given to the employees working in this department for doing propaganda for the work entrusted to them?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) The organisation is temporary.

(b) The field staff is given publicity literature for distribution to the public. Gramophones and records are provided for use at meetings organised and addressed by the field staff. Publicity vans are also maintained.

Shri K. G. Deshmukh: May I know whether this organisation will be made permanent or will remain temporary as it is?

Shri B. R. Bhagat: The question of making the organisation permanent has been receiving attention from time to time. The final decision has, however, been deferred till the final reactions of the State Governments and the results of the latest schemes for small savings by the Centre and the States are known and assessed.

Shri Damodara Menon: May I know whether non-official organisations are assisting the scheme?

Shri B. R. Bhagat: I am not sure, Sir.